

[6 March, 2000]

RAJYA SABHA

Formulation of law on broadcasting

1128. SHRI ABANI ROY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are considering formulation of a law on broadcasting;

(b) if so, the broad salient features of the new law on broadcasting; and

(c) by when the new comprehensive law on broadcasting would be brought in implementation?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN JAITLEY): (a) to (c) The Government proposes to bring before the Parliament a comprehensive legislation which will, *inter alia*, provide for regulatory mechanism for various aspects of broadcasting. However, the exact details are yet to be finalized and no time frame can be indicated for the same as yet.

Shunu Sen Review Committee for Prasar Bharati

1129. SHRI DINA NATH MISHRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the terms of reference of Shunu Sen Review Committee for the Prasar Bharati; and

(b) by when the Committee is likely to submit its report?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN JAITLEY): (a) The Committee is to study the working of Prasar Bharati and make appropriate recommendations in regard to its organizational structure, legal frame work, systems and other relevant areas to ensure quality, credibility and professionalism in Prasar Bharati.

(b) The Committee has been advised to submit its report by 21.4.2000.